

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.209/93

Date of Order: 15.3.1993

BETWEEN:

A.Mallaiah

.. Applicant.

A N D

1. Union of India,
Rep. by its Secretary,
Min. of Defence,
New Delhi.
2. The Scientific Adviser to Minister of
Defence & D.G.K. & D.,
Directorate of Personnel,
Ministry of Defence, DHQ PO NEW DELHI .
3. The Director,
Defence Electronics
Research Laboratory,
Chandrayangutta Lines,
Hyderabad - 500 005.

.. Respondents.

Counsel for the Applicant

.. Mr.K.Sudhakar Reddy

Counsel for the Respondents

.. Mr.N.K.Devraj

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)



To

1. The Secretary, Union of India,
Ministry of Defence, New Delhi.
2. The Scientific Adviser to Minister of Defence
and D.G.R. & D. Directorate of Personnel,
Ministry of Defence, DHQ PO, New Delhi.
3. The Director, Defence Electronics
Research Laboratory, Chandrayanaguuta Lines, Hyd-5.
4. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One spare copy.

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2nd Oct 1982
J. S. S. 203/82

Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

1. This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to compute the subsistence allowance on the basis of the revised pay scales of the IV Pay Commission Recommendations w.e.f. 1.1.1986 and also to pay the arrears from 1.1.1986 and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. Today we have heard Mr.K.Sudhakar Reddy, Advocate for the applicant and Mr.N.R.Devraj, Standing Counsel for the respondents.

3. In identical matters the Division Bench of this Tribunal had held a Government Servant who had been under suspension prior to 1.1.1986 and continues to be under suspension after 1.1.1986 is entitled subsistence allowance on the basis of the revised pay scales. Hence in this case also we direct the respondents to pay subsistence allowance to the applicant in accordance with rules/regulations on the basis of the revised pay scale. The applicant will be entitled only for the difference of subsistence allowance from 1.1.1986, after ~~the~~ adjustment is made ~~as~~ ^{already} the subsistence allowance paid on the basis of prrevised scales. The rate at which the subsistence allowance is ~~to~~ ^{the} applicant had been paid earlier. The O.A. is allowed accordingly. This order shall be implemented within 3 months from the date of receipt of the same. The parties shall bear their own costs.

T. Chandrasekhara Reddy

(T.CHANDRASEKHARAREDDY)
Member (Judl.)

Dated: 15th March, 1993

(Dictated in Open Court)

sd

Deputy Registrar 38373

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 15 - 3 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 209/93

T.A.No.

(W.P.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

No order as to costs.

pvm

